

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 667/MP/2025 along with IA No.55/2025

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPS1 Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, KPS1TL
Shri Sourav Roy, Advocate, KPS1TL
Shri Lakshyajit Singh Bagdwal, Advocate, KPS1TL
Shri Harshit Singh, Advocate, KPS1TL
Shri Devansh Pundir, Advocate, KPS1TL
Ms. Prerna Priayadrshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Rimali Batra, Advocate, RECPDCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh, Advocate, CSPDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goyal, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Change in Law and Force Majeure claims of the Petitioner are being considered by the Committee constituted to assess such claims of transmission licensees/ TSPs pursuant to the deliberations held under the Chairmanship of Secretary (Power), Govt. of India, on 25.2.2025, read with the Minutes of the said Meeting dated 7.3.2025. The learned counsel further submitted that the last meeting of the Committee was held in April, 2026; however, the final report is still awaited. Accordingly, the learned counsel requested that the matter be taken up for hearing after the Respondent, CTUIL, places on record the



Committee's final report . The learned counsel also sought two weeks' time thereafter to file a response to the said report.

2. The learned counsel for the Respondent, CTUIL, confirmed that the last meeting of the Committee was held in April 2026 and the Minutes of the Meeting (MoM) are still under finalisation. The learned counsel further submitted that CTUIL will place the MoM on record as soon as they are finalised.

3. Considering the above, the matter was adjourned and the Respondent, CTUIL, was instructed to place on record the minutes/ decision of the Committee, on an affidavit, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. For the above purposes, the Respondent, CTUIL, was permitted to approach the Committee for expediting the issuance of its MoM, if required.

4. The Petition, along with IA, will be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)